

(e) has the Bank reported the matter to the police complaining about the fraud, knowing fully well that keeping fake currency (dollar) is a crime, and if not why; and

(f) what action Government have taken/proposed to take against all the persons/bank officials involved in this fake foreign exchange deal?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): (a) to (c) The Union Bank of India has reported that on 28th November, 1978, its Asaf Ali Road (New Delhi) branch had exchanged at the request of one Miss Roswitha Anneliese, a foreign national, five currency notes of U.S. \$ 100 each for a sum of Rs. 4025/-. The bank later came to know that the dollar currency notes were forged. The bank has further reported that Miss Roswitha Anneliese was not personally known to the Regional Manager of the bank and that she was brought to the bank by a customer of its Varanasi branch. As the normal practice of the bank is to identify the person with the help of the passport which was done in this case, the question of verifying antecedents of Miss Roswitha did not arise.

(d). The Delhi address of Miss Roswitha given on the voucher, on enquiry, later on, turned out to be incorrect.

(e) and (f). Since the amount has subsequently been reimbursed by a representative of the customer of the bank who brought Miss Roswitha Anneliese to the Bank for exchanging the currency, the bank has not taken any further action in the matter

बैंक नोट प्रेस, देवास, मध्य प्रदेश के लिए
अलसी के तेल की खरीद

7845. श्री तुकम लाल कछवाय :
क्या उप प्रधानमंत्री तथा वित्त मंत्री
यह बताने की कृपा करेंगे कि :

(क) क्या बैंक नोट प्रेस देवास
(मध्य प्रदेश) के स्याही कारखाने के

लिए अपेक्षित अलसी का तेल वास्तविक आवश्यकता से अधिक और बाजार में प्रचलित मूल्य से दुगने मूल्य पर खरीदा गया था जबकि अलसी के तेल का निर्माण कर रहे मैसर्स ग्वालियर आयल मिल्स ने एजेंट की माघी दरों पर उस तेल की सप्लाई करने की पेशकश की थी ;

(ख) यदि हां, तो उपरोक्त मिल द्वारा प्रस्तुत की गई निविदाओं और उद्धृत दरों पर कोई कार्यवाही न करने के क्या कारण हैं; और उस समय कितने मूल्य का और कितनी मात्रा में तेल खरीदा गया था; और

(ग) इस सौदे में अनियमितताओं के बारे में सरकार को कितनी शिकायत प्राप्त हुई है और उन पर क्या कार्यवाही की गई है और कितने अधिकारी दोषी पाए गए थे, उनके नाम और पदनाम क्या हैं ?

वित्त मंत्रालय में राज्य मंत्री (श्री जूलिकार उल्लाह) : (क) और (ख) सितम्बर, 1976 में, बैंक नोट प्रेस-देवास ने 30 मेट्रिक टन परिशोधित अलसी तथा ब्लिचड अलसी के तेल की खरीद के लिए टेंडर मांगे। करो सहित 9 रुपये प्रति किलोग्राम के हिसाब से सब से कम टेंडर देने वाले को आर्डर दिया गया करो समेत संविदा का कुल मूल्य लगभग 2.85 लाख रुपये था। सूचना के अनुसार, 30 मेट्रिक टन अलसी के तेल की आवश्यकता का परिकल्पित अनुमान, स्याही कारखाने के द्वारा इण्डिया सिम्पूरिटी प्रेस नासिक रोड को स्याहियों की प्रत्याशित सप्लाई को हिसाब में शामिल करके तैयार किया गया था।

यद्यपि, जनवरी 1976 में, इंदौर के मैसर्स ग्वालियर आयल मिल्स से, कर

सहित 5.30 रुपए प्रति किलोग्राम की दर से उपर्युक्त ब्रह्मसी के तेल की सप्लाई करने की एक स्वेच्छिक पेशकश प्राप्त हुई थी, परन्तु मेसर्स ग्वालियार प्रायल मिल्स ने उन टंडरों के उत्तर में कोई पेशकश नहीं भेजी, जिनको प्रेस ने सितम्बर 1976 में जारी किया था और इसीलिए प्रेस ने, उस फर्म से नौ महीने पहले प्राप्त स्वेच्छिक पेशकश पर कोई विचार नहीं किया।

(ब) अप्रैल से जून, 1977 के बीच सरकार को तीन मिकायत प्राप्त हुई। मामले की पड़ताल हो रही है।

Deposits of Five Lakhs and above made with Post Offices of Haryana

7846. SHRI KANWAR LAL GUPTA: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to refer to the reply given to Unstarred Question No. 1782 on 2nd March, 1979 and state: .

(a) why the Government has not made inquiries to the remaining 38 cases though the matter has been going on for the last one year;

(b) the details of the progress made so far in these 38 cases;

(c) the names and addresses of these 38 cases along with the amounts

deposited by them in the Post Offices during 1974;

(d) has Government pursued the matter regarding the movements of 145 lakhs deposited in three fictitious names;

(e) why no inquiry was made from the post office officials at that time and other relevant persons regarding these and other deposits so far; and

(f) the names and addresses along with the amount of deposits of Rs. 5 lakhs and above with post offices of Haryana during 1975 and 1976 also?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULAH): (a) to (c): In the earlier replies given to Unstarred Question No. 1782 on 2-3-1979 it had been mentioned that enquiries in 28 cases out of 85 cases given in the list, had been completed. Information presently available indicates that enquiries in respect of 34 deposits now pending enquiries, are in progress. The details of these deposits are given in the Statement enclosed.

(d) the Income-tax authorities are making further inquiries to find the sources of these deposits.

(e) Inquiries with the Post Office officials and other relevant persons are being made whenever considered necessary.

(f) These details have not yet been collected by the Income tax authorities.

Statement

Sl. No.	Name of the depositor	Date of Deposit	Amount of Deposit
			Rs.
	<i>Companies/A.O.Ps./Firms</i>		
1	Jindal India (P) Ltd. Hissar through Sh. Janardhan Dass	29-4-74	5,00,000
2	Escorts Ltd., Faridabad	1-5-73	30,00,000
3	Good-Year India Ltd. Faridabad	March/ April 1974	44,50,000